

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

O.A.No.369 of 2007  
 Trilochan Sahoo .... Applicant  
 Versus  
 Union of India & Others .... Respondents  
 .....

Order dated: 22.04.2010.

C O R A M  
 THE HON'BLE MR.B.V.RAO, MEMBER (JUDICIAL)  
 And  
 THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)  
 .....

Applicant in this Original Application under section 19 of the A.T. Act, 1985 challenges the rejection of his application in Annexure-A/2 submitted by him pursuant to the advertisement under Annexure-A/1 for recruitment to the post of Gr.D in Railway. Respondents filed their counter trying to justify their stand taken in the order of rejection. It has been stated by the Respondents that as the applicant did not appear at the test scheduled to be held on 7.10.2007 despite notice being sent to him in letter dated 3<sup>rd</sup> October, 2007 and as such, this OA is liable to be dismissed. Heard Learned Counsel for both sides and perused the materials placed on record. It was fairly submitted by Learned Counsel for the Applicant that as he received the letter after the scheduled date of selection he could not participate in the same. However, admitted fact of the matter is that meanwhile process of selection has been concluded and selected candidates have joined in their respective place of posting.

2. In view of the above, this OA is dismissed for being without any merit. No costs.

(B.V.RAO)  
 MEMBER (JUDL.)

(C.R.MOHAPATRA)  
 MEMBER (ADMN.)